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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 26.02.2026 under the Chairmanship of
Shri Lav Agarwal, Director General of Foreign Trade

Meeting No.16AM26 held on 26.02.2026

The following members were present in the meeting:-

- | | |
|------------------------------|------------|
| 1. Shri A. Bipin Menon | Addl. DGFT |
| 2. Shri Abhinav Gupta | Addl. DGFT |
| 3. Shri Rakesh Kumar | Addl. DGFT |
| 4. Shri Lokesh H.D. | Addl. DGFT |
| 5. Shri Randheep Thakur | Joint DGFT |
| 6. Shri Sanjeev Srivastava | Joint DGFT |
| 7. Shri Ramesh Kumar Verma | Joint DGFT |
| 8. Md. Moin Afaq | Joint DGFT |
| 9. Shri K. Hrushikesh Reddy | Joint DGFT |
| 10. Shri Satya Raja Sekhar G | Joint DGFT |
| 11. Shri Pravin Nalawade | Joint DGFT |

Following cases were discussed. The decision taken on the individual cases are as under:-

1.	M/s. Alkem Laboratories Limited, Maharashtra
2.	M/s. Pinnacle Life Science Private Limited, Maharashtra
3.	M/s. Steril-Gene Life Sciences Private Limited, Tamil Nadu
4.	M/s. Modelama Exports Private Limited, Gurugram
5.	M/s. Modelama Exports Private Limited, Gurugram
6.	M/s. Agrow Allied Ventures Private Limited, Gurugram
7.	M/s. Agrow Allied Ventures Private Limited, Gurugram



8.	M/s. Hetero Labs Limited, Telangana
9.	M/s. Sun Pharmaceutical Industries Limited
10.	M/s. J B Chemicals and Pharmaceuticals Limited, Mumbai
11.	M/s. S K Exports, Uttar Pradesh
12.	M/s. J B Chemicals and Pharmaceuticals Limited, Maharashtra
13.	M/s. Strawberry Studio Exports Pvt Ltd, Delhi
14.	M/s. Premier Industrial Corporation Limited, Mumbai
15.	M/s. VK Tyre India Limited, Uttar Pradesh
16.	M/s. Rusan Pharma Limited, Maharashtra
17.	M/s. Fluoroplast Solutions Private Limited, Delhi
18.	M/s. AF Cashews, Kerala
19.	M/s. Sara Sae Private Limited, Dehradun
20.	M/s. S K Exports, Uttar Pradesh
21.	M/s. LM Wind Power Blades (India) Private Limited, Gujarat
22.	M/s. Opera Global Private Limited, Uttar Pradesh
23.	M/s. Esmech Equipment Private Limited, Maharashtra
24.	M/s. Gland Pharma Ltd, Hyderabad
25.	M/s. Medley Pharmaceuticals Limited, Mumbai
26.	M/s. Lorbax India Private Limited, Delhi
27.	M/s. Zentiva Private Limited, Mumbai
28.	M/s. Centaur Pharmaceuticals Private Limited, Mumbai
29.	M/s. Centaur Pharmaceuticals Private Limited, Mumbai
30.	M/s UPKAR STATIONERY PRIVATE LIMITED
31.	M/s. Adcock Ingram Limited, Bangalore
32.	M/s. Adcock Ingram Limited, Karnataka
33.	M/s. Opera Global Private Limited, Noida
34.	M/s. Gland Pharma Ltd, Hyderabad
35.	M/s. Shyamali Export, Chennai
36.	M/s. Gland Pharma Ltd, Hyderabad
37.	M/s. V S International Private Limited, Maharashtra
38.	M/s. Samyak Metals Private Limited, Delhi
39.	M/s. K R Pulp and Papers Limited, Delhi
40.	M/s. Suryashakti Vessels Private Limited, Haryana
41.	M/s. Zaibunco Industries Private Limited, Kanpur
42.	M/s. Kedia Carbon Private Limited, West Bengal
43.	M/s. Kedia Carbon Private Limited, West Bengal
44.	M/s. Nadi Airtechnics Private Limited, Chennai
45.	M/s. S.J.S. Enterprises Limited, Karnataka
46.	M/s. J B Chemicals and Pharmaceuticals Limited, Maharashtra
47.	M/s. BruckPharma Private Limited, Mumbai
48.	M/s. Mehadia Enterprises Private Limited, Nagpur
49.	M/s. J B Chemicals and Pharmaceuticals Limited, Maharashtra
50.	M/s. Macleods Pharmaceuticals Ltd, Maharashtra



51.	M/s. Prism Industries Private Limited, Gujarat
52.	M/s. S.J.S. Enterprises Limited, Bangalore
53.	M/s. Opera Global Private Limited,
54.	M/s. GEE Filaments Private Limited, Surat
55.	M/s. Jindal Spinning Mills Limited, Haryana
56.	M/s. Jindal Spinning Mills Limited, Haryana
57.	M/s. Som Distilleries and Breweries Limited, Madhya Pradesh
58.	M/s. Som Distilleries and Breweries Limited, Bhopal
59.	M/s. Som Distilleries and Breweries Limited, Madhya Pradesh
60.	M/s. Som Distilleries and Breweries Limited, Madhya Pradesh
61.	M/s. Som Distilleries and Breweries Limited, Madhya Pradesh
62.	M/s. Som Distilleries and Breweries Limited, Bhopal
63.	M/s. Som Distilleries and Breweries Limited, Bhopal
64.	M/s. Som Distilleries and Breweries Limited, Madhya Pradesh
65.	M/s. Som Distilleries and Breweries Limited, Bhopal
66.	M/s. Som Distilleries and Breweries Limited, Madhya Pradesh
67.	M/s. Som Distilleries and Breweries Limited, Madhya Pradesh
68.	M/s. Som Distilleries and Breweries Limited, Madhya Pradesh



Case No.01 M/s. Alkem Laboratories Limited

F.No. HQRPRCAPPLY0001831AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0311021660 dated 23/02/2023.**Applicant Statement:** The firm has stated as below:

We are a 4-Star Export House holding an Advance License dated 23.02.2023 for import of raw materials. The Export Obligation was valid up to 11.03.2024 and extended to 11.09.2024 under PC9 conditions, within which we completed 75% of the obligation. The balance exports were completed post-expiry (Shipping Bill Nos. 4045911 dated 16.09.2025 and 4157245 dated 19.09.2025). However, as the EO validity has lapsed, these shipments cannot be considered while submitting the redemption file. We therefore request your kind approval for a further 1-month extension, up to 10.10.2024, to enable submission of documents and closure of the case.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311021660 dated 23.02.2023 for a period upto 10.10.2024 for regularization purpose only, subject to payment of composition fee as per policy provisions.

Case No. 02 M/s. Pinnacle Life Science Private Limited

F.No. HQRPRCAPPLY00001835AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0311013397 dated 28/03/2022.**Applicant Statement:** The firm has stated as below:

Export which was not supposed to be under this authorization got booked under this license and as result of which Authorization went out of circulation from active licenses. This resulted in violation of pre import condition as import was from unregistered source. We request EOP extension till March 2026 so that we can complete export obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period of 24 months from the date of clearance of each import consignment from Customs Authorities subject to payment of composition fee as per policy provisions.



Case No. 03 **M/s. Steril-Gene Life Sciences Private Limited**

F.No. HQRPRCAPPLY0001843AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0411005993 dated 12/09/2023.

Applicant Statement: The firm has stated as below:

We have applied Adv. License towards import of Prednisolone and the export of Prednisolone 5mg Tablets. We have imported 722.130 KGs of Prednisolone and exported 634.896 KGs of Prednisolone 5mg and 2.5mg Tablets. We have pending export obligation of 87.234 KGs against the actual import. Due to the changes in export schedule by the Buyer, we need to export the above balance quantity. Hence, we hereby request you to kindly extend the export obligation period upto 12.03.2026.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or 12.03.2026 whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. 04 **M/s. Modelama Exports Private Limited**

F.No. HQRPRCAPPLY00001847AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0511021678 dated 20/10/2023

Applicant Statement: The firm has stated as below:

The fabric was imported to manufacture the products Ladies Shorts for USA Customers. The complete fabric was not utilized due to delay in production resulted in leftover fabric. It could not be utilized in the next immediate season due to poor sales. Now Buyers has bestowed this last opportunity to used and ship.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511021678 dated 20.10.2023 for a period upto 20.04.2026, subject to payment of composition fee as per policy provisions.

Case No. 05 M/s. Modelama Exports Private Limited

F.No. HQRPRCAPPLY00001848AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0511021674 dated 20/10/2023.**Applicant Statement:** The firm has stated as below:

The fabric was imported to manufacture the products Ladies Shorts for USA Customers. The complete fabric was not utilized due to delay in production resulted in leftover fabric. It could not be utilized in the next immediate season due to poor sales. Now Buyers has bestowed this last opportunity to used and ship.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511021674 dated 20.10.2023 for a period upto 20.04.2026, subject to payment of composition fee as per policy provisions.

Case No. 06 M/s. Agrow Allied Ventures Private Limited

F.No. HQRPRCAPPLY00001861AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0510413594 dated 12/02/2020.**Applicant Statement:** The firm has stated as below:

We are the manufacturer of agrochemicals and insecticide pesticide products, and our export products are seasonally used in agriculture. We had gotten issued the advance license no. 0510413594 dated 12.02.2020 for self-declaration norms and imported the raw material partially (enclosed import statement). However, due to the market downfall, we could not complete the obligation within the validity and took the 1st EOP. Further, when we applied for the 2nd EOP on 05 May 2022 through the online office of the CLA (Delhi), they had not considered the 2nd EOP. Further, when we received the export order, we exported and fulfilled the export obligation as per the export statement enclosed with the shipping bill. Kindly consider the export against this advance license to process the EODC application online.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0510413594 dated 12.02.2020 for a period upto 30.12.2022 for regularization purpose only, subject to payment of composition fee as per policy provisions.



Case No. 07 **M/s. Agrow Allied Ventures Private Limited**

F.No. HQRPRCAPPLY00001870AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0510413511 dated 03/02/2020.

Applicant Statement: The firm has stated as below:

As advised by DGFT CLA Delhi we did not fulfill the obligation of 50% export obligation. due to foreign market down. Additionally we paid the duty plus interest of excess import. Therefore we request you to please consider and approve the extension EOP so that we can submit the EODC application.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0510413511 dated 03.02.2020 for a period upto 30.08.2022 for regularization purpose only, subject to payment of composition fee as per policy provisions.

Case No. 08 **M/s. Hetero Labs Limited**

F.No. HQRPRCAPPLY00001872AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0911004885 dated 26/04/2023.

Applicant Statement: The firm has stated as below:

Due to delay of export orders, we are unable to complete the export obligation. Still, we are receiving export orders for the export product Oseltamivir Phosphate and now we can able to fulfill the balance obligation. Hence, requesting for extension in Export Obligation Period to fulfill the entire balance obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911004885 dated 26.04.2023 for a period upto 26.04.2026, subject to payment of composition fee as per policy provisions and condition that import of bulk drugs are made from registered sources.

Case No. 09 M/s. Sun Pharmaceutical Industries Limited

F.No. HQRPRCAPPLY00001876AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0511025210 dated 29/04/2024.

Applicant Statement: The firm has stated as below:

Export obligation against said authorization was completed up to extent of 14.32% in terms of quantity (i.e. 280770 Numbers) (14.32% within 1st EOP extended validity) pertains to resultant export product. Please note that due to slow demand of the resultant product in foreign market we have been unable to fulfill balance export obligation of 85.68 %. i.e. (657230 Number) However, we have confirmed export orders in hand now which are planned for execution in coming months. Hence, requesting PRC committee to consider our case to grant 2nd EOP extension of further Six months enabling us to complete the balance export obligation. In view of the above explanation, we hereby request your good office to kindly allow 2nd EOP extension against aforesaid Advance Authorization up to 18.05.2026 in order to complete 85.68 % of balance Export Obligation. Thanking you,

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511025210 dated 29.04.2024 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 18.05.2026, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. 10 M/s. J B Chemicals And Pharmaceuticals Limited

F.No. HQRPRCAPPLY00001896AM26

Meeting No. 16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0311030255 dated 17/01/2024.

Applicant Statement: The firm has stated as below:

Kindly note that, we could not complete our Export obligation within the given validity i.e within 12 months from the date of first import 01.08.2024 to 20.05.2025 Also major exports fulfilled within 1st EOP extn i.e. between 31.08.2025 to 15.09.2025 However please note that we have orders in hand for balance EO which will suffice the pending EO therefore requesting for 2nd EOP extn upto 11.04. 2026 CA certified consumption certificate also attached with the application.



Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311030255 dated 17.01.2024 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 11.04.2026, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No.11 M/s. S K EXPORTS

F.No. HQRPRCAPPLY00001900AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0611001888 dated 10/03/2023

Applicant Statement: The firm has stated as below:

The delay in fulfilling our export obligation was primarily due to a significant slowdown in demand for our products in the international market, compounded by the global economic downturn and geopolitical factors such as the Russia-Ukraine and Israel-Hamas conflicts. As a result, our buyer had to cancel previously confirmed orders and was unable to place new ones during the initial and extended Export Obligation Period (EOP). However, we are pleased to inform you that our buyer has recently resumed placing orders, albeit gradually and strictly in line with current demand, as they are avoiding inventory build-up. We are confident that with the orders currently in hand, we will be able to fulfill the remaining export obligation within the further extended period.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0611001888 dated 10.03.2023 for a period upto 26.08.2026, subject to payment of composition fee as per policy provisions.

Case No. 12 M/s. J B Chemicals And Pharmaceuticals Limited

F.No. HQRPRCAPPLY00001901AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0311032864 dated 05/04/2024.

Applicant Statement: The firm has stated as below:

Kindly note that, we could not complete our Export obligation within the given validity i.e within 12 months from the date of first import 30.04.2024 to 30.04.2024 Also major exports

fulfilled within 1st EOP extn i.e. between 02.05.2025 to 30.10.2025 However please note that we have orders in hand for balance EO which will suffice the pending EO therefore requesting for 2nd EOP extn upto 30.04.2026 CA certified consumption certificate also attached with the application-PFA. Hope you find the same in order. Kindly arrange to do the needful.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311032864 dated 05.04.2024 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 30.04.2026, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. 13 M/s. Strawberry Studio Exports Pvt. Ltd.

F.No. HQRPRCAPPLY00001932AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0511006651 dated 06/12/2021.

Applicant Statement: The firm has stated as below:

We wish to bring to your kind notice that we are manufacturer exporter of Readymade Garments. We obtained the above mentioned advance authorization to manufacture and export various types of Readymade Garments through physical exports to fulfill the export obligation. However, due to some unavoidable conditions and cancellation of our export orders, we could not fulfill Approx. 39% of E.O against one export product due to which we are bound to pay duty & interest. We have now got some new export orders and we should be able to fulfill the balance export obligation. Since it is very difficult for us to pay so much duty & interest with such thin profit margins in our business, we request you to kindly grant us extension in EO period for one year from the date of PRC decision to fulfill the balance export obligation. Looking at the genuine grounds, we request you to kindly consider our request and grant us Extension in the Export Obligation period of Advance Authorization for one year from the date of PRC decision and oblige. We are also enclosing herewith following documents in support of our request : 1) Copy of Advance Authorization nos. 0511006651 Dated 06/12/2021 2) Statement of Import & Exports made against above authorization duly certified by an independent Chartered Accountant. 3) Application fees for Rs. 2,000/- for PRC request. We hope that you will find above in order and request you to kindly consider our request and grant us Extension in the Export Obligation period of above Advance Authorization for one year from the date of PRC decision and oblige.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511006651 dated 06.12.2021 for a period upto 06.12.2025, subject to payment of composition fee as per policy provisions.



Case No. 14 M/s. Premier Industrial Corporation Limited

F.No. HQRPRCAPPLY00001936AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0311022959 dated 19/04/2023.**Applicant Statement:** The firm has stated as below:

Request for Special EOP Extension for 1 year for fulfillment of balance Export Obligation under Advance Authorization. Ref : Advance Authorization (AA) No 0311022959 Dated 19-04-2023
Kindly grant us special EOP Extension for 1 Year from the date of PRC Committee decision, as we are confident that we can fulfill the export obligation. We have provided Justification for seeking special EO Period Extension in our covering / request letter and have uploaded the same as an attachments.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311022959 dated 19.04.2023 for a period upto 26.02.2027, subject to payment of composition fee as per policy provisions.

Case No.15 M/s. VK TYRE INDIA LIMITED

F.No. HQRPRCAPPLY00001940AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0511021783 dated 30/10/2023.**Applicant Statement:** The firm has stated as below:

We are reputed exporters of tyres used for Agricultural and Industrial purposes. One of the inputs is covered under appendix 4J. EO for this license was valid upto 30.04.2025 and upto 30.10.2025 with two EO extensions of three months each permitted as per exim policy. We had applied to CLA, New Delhi for EO extension for 6 months vide Online File No 05AJ04003048AM26 dated 14.08.2025. Copy of our online application attached. Our request for EO extension is still under process. As the endorsement of EO extension was getting delayed and our consignment was ready and our buyer was insisting for early dispatch, we shipped our last shipment against this license on 07.11.2025, without waiting for endorsement of EO Extension. Thus there was a delay of 7 days after the permissible two EO extensions of three months each. We in-fact could have completed the EO within the EOP if 2 extensions of 3 months each were endorsed earlier on the license. The unutilized 9.11MT of Natural Rubber was available with us and was fully consumed in the last export. We were not able to fulfill the EO in time as some of our main buyers started sourcing our product from China. We were able to convince them to buy again from us after a

considerable persuasion. The EO completed after clubbing this license with other 4 Advance licenses issued within 18 months of this license is 100% in quantity terms and 127% in value terms. Statement of Exports and Imports attached for your perusal. We humbly request your honour to kindly condone the delay in fulfillment of EO and allow EO extension upto 07.11.2025 for regularization purpose. Thanks & Regards,

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Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511021783 dated 30.10.2023 for a period of 12 months from the date of clearance of each consignment by Customs Authorities or upto 07.11.2025, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. 16 M/s. Rusan Pharma Limited

F.No. HQRPRCAPPLY000001974AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0311029608 dated 22/12/2023.

Applicant Statement: The firm has stated as below:

We would like to bring to your kind notice that we had imported 28.151 Kgs of Dihydrocodeine Tartrate & We had already completed export obligation for 27.208 kgs and we need to complete the remaining quantity of 0.943 kgs for which the purchase orders are received.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311029608 dated 22.12.2023 for a period upto 24 months from the date of imports or 31.05.2026, whichever is earlier subject to payment of composition fee as per policy provisions.

Case No 17 M/s. Fluoroplast Solutions Private Limited

F.No. HQRPRCAPPLY000001977AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0511021304 dated 04/10/2023.

Applicant Statement: The firm has stated as below:

Second EOP extension granted to us for one day only from 04-Oct- 2025 to 5 -Oct-2025 and our export obligation is pending and rest of export consignment is ready for dispatch. Please grant

further more EOP extension so that we fulfill our compliance and export obligation. So I request you to please grant of EOP extension.

Decision : The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511021304 dated 04.10.2023 for a period upto 26.08.2026, subject to payment of composition fee as per policy provisions. The firm shall approach.

Case No 18 **M/s. AF CASHEWS**

F.No. HQRPRCAPPLY00001978AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 1011001699 dated 05/04/2023

Applicant Statement: The firm has stated as below:

We are the holder of AA No. 1011001699 dated 05.04.2023 with second EOP expired on 05.10.2025. Despite having taken the 2 allowed extensions, we are facing challenges in fulfilling our export obligation. We are writing to request an extension of the EOP for further 6 months and to enable us to complete export commitment. We would like to highlight the reasons for the delay: Change in Partnership: A significant change in the business partnership structure occurred on 29.07.2024. which led to a temporary disruption in management and operational decision-making processes. Operation Shutdown of Factory/Packing Centre: Consequent to the partnership change, our designated packing center had to cease operations temporarily for restructuring and relocation of the facility to a new packing center. Logistical Disruptions: The process of shifting the packing center and resuming operations at the new location (or after restructuring) caused unavoidable logistical delays in the production and shipment schedules. We confirm that the unutilized imported/domestically procured inputs under the said authorization are currently available with us and are securely maintained. As a One Star Export House, we have cleared all other advance licenses and are committed to fulfilling our obligations. We request the Committee to grant us an extension to enable us to complete the export obligation. We assure you that we will comply with all regulations and guidelines. We kindly request the Committee to consider our request and provide the necessary extension. Thank you for your understanding and support. Attachments: - New partnership deed for change of partnership - Modified GST Certificate (Details of new packing center).

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1011001699 dated 05.04.2023 for a period upto 26.08.2026, subject to payment of composition fee as per policy provisions.

Case No 19 M/s. Sara Sae Private Limited

F.No. HQRPRCAPPLY00001980AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0511019023 dated 26/05/2023.**Applicant Statement:** The firm has stated as below:

We are a manufacturer and exporter of oilfield equipment and parts, which are exported worldwide. We obtained Advance Authorization No. 0511019023, dated 26.05.2023, for supply to ADES GCC FOR DRILLING LTD, SAUDI ARABIA. The Advance Authorization was issued for the export of 02 units of the SARA SAE SHEAR BOOST SYSTEM rated for 5000 PSI WP as per specifications. We have exported 01 unit out of the 02, and a copy of the shipping bill is attached. Following the completion of the first export, the party raised some disputes regarding the release of payment, citing delays with another consignment. The dispute has now been resolved, and the materials are ready for export, however, our export obligation period is set to expire on 26.11.2025. We kindly request an extension of the export obligation period for an additional 06 months i.e. 26.05.2026 to fulfill our export obligations under the Advance Authorization. Upon completion of the order, the customer has assured us of placing further orders.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511019023 dated 26.05.2023 for a period upto 26.05.2026, subject to payment of composition fee as per policy provisions.

Case No 20 M/s. S K EXPORTS

F.No. HQRPRCAPPLY00001984AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0611002038 dated 22/05/2023.**Applicant Statement:** The firm has stated as below:

Due to the slow demand for our products in the foreign market and the sluggish international economy, we were unable to fulfill the export obligation within the initial and extended EOP periods. The demand was particularly low, and our buyer was not in a position to place further orders. However, we are pleased to inform you that our buyer has now placed additional orders, and we will complete the balance export during the extended period with the orders currently in hand.



Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0611002038 dated 22.05.2023 for a period upto 26.08.2026, subject to payment of composition fee as per policy provisions.

Case No 21 M/s. LM Wind Power Blades (India) Private Limited

F.No. HQRPRCAPPLY00001985AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 3411003317 dated 03/02/2023.

Applicant Statement: The firm has stated as below:

We are writing to formally request an extension of the closure date for our export license 3411003317 dated 03-02-2023, originally due for closure on (Original Closure Date). The reason for this request is due to unforeseen circumstances with our end export customer, who has temporarily postponed the receipt of our rotor blades. This delay is attributed to a slowdown in their operational requirements, compounded by ongoing climate & geopolitical issues affecting their region. As a result, the shipment and fulfillment timeline under the current license has been impacted beyond our control. We kindly request an extension by another 6 months i.e. till February 2026, as we expect deliveries to commence within it. This extension will enable us to complete the delivery process and fulfill all export obligations under the license. We assure you that we are in constant communication with the customer and are monitoring the situation closely to expedite the process as soon as conditions permit. We remain committed to complying with all export regulations and requirements. We would be grateful for your understanding and approval of this extension

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3411003317 dated 03.02.2023 for a period upto 28.02.2026, subject to payment of composition fee as per policy provisions.

Case No 22 M/s. Opera Global Private Limited

F.No. HQRPRCAPPLY00001993AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0511016025 dated 25/11/2022.

Applicant Statement: The firm has stated as below:



We are a certified AEO,T2 holder and a Two-Star Manufacturer Exporter in the readymade garments sector, engaged in continuous export operations with our overseas buyers for the past 22 years. We respectfully submit that under the above-mentioned Advance Authorization, we have already imported approximately 98% of the required fabrics, and have successfully executed around 90% of the export obligation. As a policy, we import fabrics strictly in line with our established export averages, and we hereby confirm that we do not import any excess material beyond what is required for export production. The prevailing global market scenario, especially in the garment sector, continues to be highly competitive, leaving little to no profit margins. Presently we have 2500 workers are working with us, whose livelihoods depend on the smooth functioning of our export activities. Recently, the industry has been severely affected due to the 50% tariff imposed by the USA, which has disrupted the shipment of the remaining export quantities. To mitigate the impact and honor our export commitments, we are in advanced discussions with a new buyer in a Gulf country to export the balance quantities and fulfill 100% of our export obligation. EO Extension Grounds : 1. Advance Authorization No. 0511016025 dated 25.11.2023 was issued by CLA, New Delhi. 2. The EO validity has already been extended by CLA till 25.11.2024. 3. We are submitting our first PRC request for further EO extension. 4. Due to the 50% tariff imposed by the USA and other New Purchase (Buyer), we could not ship the balance export quantities. 5. We have identified a new buyer in a Gulf country and presently we negotiating the sale price for exporting the remaining garments, which will enable us to fulfil the export obligation and safeguard the customs duty benefit. In view of the genuine circumstances explained above, we humbly request the Policy Relaxation Committee to kindly grant an EO extension till 31.03.2026 instead of the current 25.11.2024 to enable us to complete the balance exports under Sr. No. 1, 2, 3, 4, & 5 of the above said Advance Authorization. We assure you of our full compliance with DGFT regulations and our continued commitment to fulfilling our export obligations in a timely manner. We request your kind support and favorable consideration.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511016025 dated 25.11.2022 for a period upto 31.03.2026, subject to payment of composition fee as per policy provisions.

Case No 23 **M/s. Esmech Equipment Private Limited**

F.No. HQRPRCAPPLY00002029AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0310802680 dated 17/02/2016

Applicant Statement: The firm has stated as below:



We have imported the goods valued at cif US \$ 17,37,831.00 and also made export of all the first 18 items described except item at sl No. 19 of condition sheet. We have exported and realized fob US \$ 37,98,408/- within the initial EOP (EOP upto 20.09.2018) to the extent of 86.25% in value terms. We have achieved value addition of 118% in \$ terms. We could not export only 1 set of instrumentation appearing at Sl No. 19 of the list of export items due to cancellation of export order.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0310802680 dated 17.02.2016 for a period upto 17.02.2020, subject to payment of composition fee as per policy provisions.

Case No. 24 M/s. Gland Pharma Ltd

F.No. HQRPRCAPPLY00002038AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0911006105 dated 30/10/2023.

Applicant Statement: The firm has stated as below:

We would like to inform you that we have obtained Advance Authorization No. 0911006105 dated 30.10.2023 from RA Hyderabad under Appendix 4J. Against this authorization, we have completed 67.75% of export obligation with an FOB value of USD 12,03,488.90 within validity period. Due to a slowdown in market demand, we could not complete remaining export obligation on time. However, we have now received valid export orders that will enable us to fulfil the balance of 32.24% export obligation with an FOB value of USD 5,72,78.00 and value addition 259.60%. In view of the above, we request you to grant us EOP extension for six months from the issue of minutes of meeting to complete the balance export obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911006105 dated 30.10.2023 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 26.08.2026 whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. 25 M/s. Medley Pharmaceuticals Limited

F.No. HQRPRCAPPLY00002042AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0311033687 dated 09/05/2024.

Applicant Statement: The firm has stated as below:

We had applied for 1st EOP extension to JDGFT-Mumbai validity till 06.12.2025. We have completed 25% of Export Obligation (Statement of Export and Import Attached). Presently we are having Export Order to complete the Balance export obligation. We therefore request for 2nd EOP Extension and we are ready to pay the Composition fee as per HBP 4.40 (k). We will be highly obliged on your intervention in approving our 2nd extension for 6 months to complete the Balance Export Obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311033687 dated 09.05.2024 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 06.06.2026 whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. 26 M/s. Lorbax India Private Limited

F.No. HQRPRCAPPLY00002051AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorization No. 0511015004 dated 26/09/2022.

Applicant Statement: The firm has stated as below:

We have taken an Advance Authorisation No. 0511015004 dated 26.09.2022. The Initial export obligation period of the said AA was for 18 months till 26.03.2024. We have taken the 6 months EOP extension as per provisions of FTP/HBP till 26.09.2024. We were also eligible for 2nd EOP extension for 6 months till 26.03.2025 as per provisions of FTP/HBP. We have completed 99.10% exports and there is balance of only 00.90% of exports obligation in quantity terms. We have also achieved more than 280% positive value addition as per statement of exports and imports enclosed. However due to some mistake in calculation of exports obligations quantity and actual exports done by our documentation staff we completed 435.99 MT exports (99.10%) and some balance remains for 3.96 MT (0.90%) . The Balance exports is very small quantity as compared to exports completed and we could also complete the same within initial/extended validity of EOP. But due to some miscalculation we have not done it as we thought that we have completed the same. We came to know this fact at the time of filing of redemption application to RA. Then we realized that due to some calculation mistake there is shortfall of around 0.90% obligation. We have enough export orders in hand and will complete the balance exports obligation of 0.90% in the next 6 months after getting your approval.



Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511015004 dated 26.09.2022 for a period upto 26.08.2026, subject to payment of composition fee as per policy provisions.

Case No 27 **M/s. Zentiva Private Limited**

F.No. HQRPRCAPPLY00002055AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of Export Obligation against Advance Authorization No. 0311025051 dated 03/07/2023.

Applicant Statement: The firm has stated as below:

Due to Cancelled Export order from foreign Buyer, we were not able to fulfill export Obligation in Original and Extended period in the Advance Authorization, We request you to grant us extension in export obligation period of Advance Authorization upto: 31.08.2026 to fulfill balance Export Obligation Details of Justification attached

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311025051 dated 03.07.2023 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 16.11.2025, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No 28 **M/s. Centaur Pharmaceuticals Private Limited**

F.No. HQRPRCAPPLY00001828AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of Export Obligation against Advance Authorization No. 0311029030 dated 30/11/2023.

Applicant Statement: The firm has stated as below:

Due to some unavoidable circumstances at the buyer ends we were not able export the balance qty of 19.064 Kgs Raw Material in form of finish goods within the 01st Extended Export Obligation Period i.e. 11th October, 2025. Thus, for completion of Export we request to allow us 02nd Extension of Export Obligation period for further 06 months i.e. 11th October, 2025 up to

10th April, 2026. We also like to bring in your kind attention that the production activity of finish goods is completed and same are ready lying to be exported.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311029030 dated 30.11.2023 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 10.04.2026, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. 29 M/s. Centaur Pharmaceuticals Private Limited

F.No. HQRPRCAPPLY00001829AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of Export Obligation against Advance Authorization No. 0311032724 dated 02/04/2024.

Applicant Statement: The firm has stated as below:

But due to some unavoidable circumstances at the buyer ends we were not able export the balance qty of 0.185 Kgs Raw Material in form of finish goods within the 01st Extended Export Obligation Period i.e. 24th October, 2025. We also like to bring in your kind attention that the production activity of finish goods is under process and same would be completed latest by 10th November 2025 and subsequently same would be exported.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311032724 dated 02.04.2024 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 24.04.2026, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. 30 M/s. Upkar Stationery Private Limited

HQRPRCAPPLY00001056AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 0630005372 dated 19/06/2015.

Applicant Statement: The firm has stated as below:



We extend our sincere gratitude to the Hon'ble Committee for granting an extension of the export obligation period under EPCG Authorization No. 0630005372 dated 19.06.2015, up to 19.06.2025, as approved in PRC Meeting No. 06AM26 held on 04.06.2025 under Case No. 2 (F. No. HQRPRCAPPLY00000643AM26). We have made every possible effort to fulfill the export obligation within the extended period. However, due to the ongoing global recession and a sharp decline in international demand for our products, we have been unable to meet the required export targets. In light of these unforeseen and adverse market conditions, we humbly request the Hon'ble Chairman and esteemed members of the Policy Relaxation Committee to kindly grant us a further extension of 1 year from the date of the endorsement for fulfilling the remaining export obligations under the aforementioned EPCG Authorization. We assure the Committee of our sincere commitment to meeting the export targets and to full compliance with the provisions of the EPCG Scheme. We shall remain grateful for your kind consideration. Thanking you, Yours faithfully, For Upkar Stationery Pvt. Ltd.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0630005372 dated 19.06.2015 for a period upto 26.02.2027, subject to payment of composition fees as per the policy provisions.

Case No.31 **M/s. Adcock Ingram Limited**

F.No. HQRPRCAPPLY00001965AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EO Period against Advance Authorization No. 0710115629 dated 30/10/2019.

Applicant Statement: The firm has stated as below:

We were imported the input item based on the Export projection orders and it was unfortunate due to Covid and various market condition in the foreign countries; we could not complete the export obligation in time but completed entire export obligation and realized export proceeds against the same. we have to regularize the license with the remaining exports and balance Re-Export made against the license. Request for Extension of EOP upto 07.09.2021 against Advance Authorization No. 0710115629 dated. 30.10.2019 closure purpose.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0710115629 dated 30.10.2019 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 07.09.2021, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No.32 M/s. Adcock Ingram Limited

F.No. HQRPRCAPPLY00001966AM26

Meeting No.16AM26 held on 26.02.2026

Subject Extension of EO Period against Advance Authorization No. 0710107932 dated 25/03/2015.

Applicant Statement: The firm has stated as below:

We were imported the input item based on the Export projection orders and it was unfortunate due to various market condition in the foreign countries; we could not complete the export obligation in time but completed entire export obligation by clubbing and realized export proceeds against the same. we have to regularize the license with the total exports made against the licenses. Request for Extension of EOP upto 31.03.2017 against Advance Authorization No. '(01) 0710107932 Dt. 25.03.2015 & (02) 0710109964 Dt. 16.06.2016 for Clubbing and closure purpose.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0710107932 dated 25.03.2015 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 31.03.2017, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No.33 M/s. Opera Global Private Limited

F.No. HQRPRCAPPLY00001972AM26

Meeting No.16AM26 held on 26.02.2026

Subject Extension of EO Period against Advance Authorization No. 0511022274 dated 24/11/2023.

Applicant Statement: The firm has stated as below:

We are a certified AEO-T2 holder and a Two-Star Manufacturer Exporter in the readymade garments sector, engaged in continuous export operations with our overseas buyers for the past 22 years. We respectfully submit that under the above-mentioned Advance Authorization, we have already imported approximately 95% of the required fabrics, and have successfully executed around 90% of the export obligation. As a policy, we import fabrics strictly in line with our established export averages, and we hereby confirm that we do not import any excess material beyond what is required for export production. The prevailing global market scenario, especially in the garment sector, continues to be highly competitive, leaving little to no profit margins. Presently we have 2500 workers are working with us, whose livelihoods depend on the



smooth functioning of our export activities. Recently, the industry has been severely affected due to the 50% tariff imposed by the USA, which has disrupted the shipment of the remaining export quantities. To mitigate the impact and honor our export commitments, we are in advanced discussions with a new buyer in a Gulf country to export the balance quantities and fulfill 100% of our export obligation. EO Extension Grounds : 1. Advance Authorization No. 0511022274 dated 24.11.2023 was issued by CLA, New Delhi. 2. The EO validity has already been extended by CLA till 24.11.2025. 3. We are submitting our first PRC request for further EO extension. 4. Due to the 50% tariff imposed by the USA, we could not ship the balance export quantities. 5. We have identified a new buyer in a Gulf country and presently we negotiating the sale price for exporting the remaining garments, which will enable us to fulfill the export obligation and safeguard the customs duty benefit. Kindly approve the EO EXTENSION.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511022274 dated 24.11.2023 for a period upto 31.03.2026, subject to payment of composition fees as per the policy provisions.

Case No.34 M/s. Gland Pharma Ltd

F.No. HQRPRCAPPLY00001990AM26

Meeting No.16AM26 held on 26.02.2026

Subject Extension of EO Period against Advance Authorization No. 0911006356 dated 11/12/2023.

Applicant Statement: The firm has stated as below:

We would like to inform you that we have obtained Advance Authorization No. 0911006356 dated 11.12.2023 from RA Hyderabad under Appendix 4J. Against this authorization, we have completed 45.11% of export obligation with an FOB value of USD 12,15,128.40 within validity period. Due to a slowdown in market demand, we could not complete remaining export obligation on time. However, we have now received valid export orders that will enable us to fulfill the balance of 54.89% export obligation with an FOB value of USD 14,78,572.00 and value addition 309.18%. In view of the above, we request you to grant us EOP extension for six months from the issue of minutes of meeting to complete the balance export obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911006356 dated 11.12.2023 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 17.04.2026, whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No.35 M/s. Shyamali Export

F.No. HQRPRCAPPLY00001991AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EO Period against Advance Authorization No. 0411001780 dated 08/11/2021.

Applicant Statement: The firm has stated as below:

Request for Extension in Export Obligation period of Advance Authorization - On completion of import of raw materials against the said authorization and on fulfillment of Export obligation to certain extent, the buyer was cancelled the purchase order due to some financial crisis at their end - Product is only highly consumable in USA due to the trade conflict -We have struggled to get the current export order for TABLE MAT which is very rare to get the orders.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek clarification from the firm regarding the period of extension of EOP required.

Case No.36 M/s. Gland Pharma Ltd

F.No. HQRPRCAPPLY00001992AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EO Period against Advance Authorization No. 0911007238 dated 15/05/2024.

Applicant Statement: The firm has stated as below:

We would like to inform you that we have obtained Advance Authorization No. 0911007238 dated 15.05.2024 from RA Hyderabad under Appendix 4J. Against this authorization, we have completed 27.14% of export obligation with an FOB value of USD 9,89,040.80 within validity period. Due to a slowdown in market demand, we could not complete remaining export obligation on time. However, we have now received valid export orders that will enable us to fulfill the balance of 72.86% export obligation with an FOB value of USD 26,55,175.18 and value addition 180.18%. In view of the above, we request you to grant us EOP extension for six months from the issue of minutes of meeting to complete the balance export obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911007238 dated 15.05.2024 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 31.05.2026, whichever is earlier, subject to payment of composition fee as per policy provisions.



Case No.37 M/s. V S International Private Limited

F.No. HQRPRCAPPLY00002003AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EO Period against Advance Authorization No. 0311029788 dated 31/12/2023.

Applicant Statement: The firm has stated as below:

Despite instructing the shipper to ship Phentermine Hydrochloride (raw material) covered by Advance Authorization and Empty Hard Gelatin Capsules which was not covered by Advance Authorization in two separate consignments, the shipper erred and shipped all items in one consignment. Since Empty Hard Gelatin Capsules falls under restricted category for import, it took us a long time to clear the consignment from the airport. Phentermine Hydrochloride imported under the said Advance Authorization vide Bill of Entry No. 8809847 dated 10.03.2025 was eventually cleared only on May 27, 2025. Due to this delay, we could not take up manufacturing of the said finished formulation i.e. Phentermine Capsules. We have now completed trial batches and are now ready to take up manufacture of commercial batches in January 2026. Once we manufacture the batches and share information on the product, Certificate of Analysis and other data, our importer in Australia will obtain import permit for the formulation. This could take upto 2 months from date of application. We request your good office to kindly grant us an extension up to 30th June 2026 or the maximum period permissible under the Foreign Trade Policy provisions to enable us to ship the goods and complete our export obligation against the said import. Kindly note that as of date, we have not exported anything against the said Advance Authorization. In view of the above circumstances, we sincerely request your kind office to grant an extension of the validity of the aforesaid Advance Authorization up to June 30, 2026, or to the maximum permissible period and oblige. We shall be grateful for your favorable consideration of our request

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311029788 dated 31.12.2023 for a period upto 30.06.2026, subject to payment of composition fees as per the policy provisions.

Case No. 38 M/s. Samyak Metals Private Limited

F.No. HQRPRCAPPLY00002039AM26

Meeting No.16AM26 held on 26.02.2026

Subject: EO Extension against Advance Authorization No. 0511013198 dated 14/06/2022

Applicant Statement: The firm has stated as below:

The Export Obligation could not be fulfilled within the extended validity period (ending 13/06/2024) solely due to the pendency of the norms fixation. The Norms Committee finally ratified the norms for our case in Meeting No. NC/2/MEET/Dec/202425/15 held on 02.01.2025 more than six months after our license had already expired. Furthermore, the ratified norms have significantly altered our export liability: Original License Liability: Net Aluminium Content of 362,320 Kgs. Ratified Norms Liability: Net Aluminium Content of 271,740 Kgs. Until this decision was published in January 2025, it was impossible for us to ascertain the correct export quantity or effectuate exports under a license where the technical parameters were under adjudication.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511013198 dated 14.06.2022 for a period upto 14.06.2026, subject to payment of composition fees as per the policy provisions.

Case No. 39 M/s. K R Pulp and Papers Limited

F.No. HQRPRCAPPLY000013022AM25

Meeting No.16AM26 held on 26.02.2026

Subject: To allow the shipping bills as per attached statement (which do not have the authorization number but have all other details) for consideration of exports towards the export obligation against the above said 5 EPCG Authorizations as per Policy Circular Number 7/2002 dated 11-07-2002.

Applicant Statement: The firm has stated as below:

We are manufacturer of various types of Paper having our unit at Shahjahanpur and have large capacity of manufacturing paper. Our unit was started in 2000 and large part of machinery was imported under EPCG Scheme. We have obtained about 16 EPCG authorizations in past and have already fulfilled the export obligation against 8 authorizations with in time and have the EODC. In 5 (Five) of authorizations against we have completed the export obligation against 53 shipping bills and most of exports are done through paper merchants (third party exporter). The export container were stuffed at our factory and directly transported to the port of shipment. On 30 third party shipping bills the number of EPCG Authorization could not be mentioned by the CHA while preparing the export documents. However the shipping bills have the name of our unit, IEC number & GST details etc. All the supply invoices we have mentioned the authorization number. Further to correlate the supplies by us and the same was exported it can be verified that relative invoices (having EPCG number, Transport receipt (our factory to custom port) On making our application for clubbing and redemption of above said 5 authorizations, the

RA pointed out that the authorization number is not included in the shipping bills which was inadvertently missed by CHA while preparing the shipping bills which beyond our control. Keeping in view the hardship and actual exports have been taken place and documents have the details like: 1. All the shipping bills filed under drawback scheme. 2. In third party column details our manufacturing unit name with IEC & GST details appear. 3. Supply Invoices have the EPCG Authorization details. 4. Quantity and description on shipping bills and supply invoices are same. 5. The container were stuffed at our factory and transported straight to port of shipment. 6. The details i.e. container number, quantity etc matches with the details mentioned on the shipping bills. 7. All other third party documents as per Para 5.10 (D) of HBP are available and also submitted in RA. PRAYER: Keeping above explained facts that goods supplied were exported through third party exporters, it is humbly request you to allow the shipping bills as per attached statement (which do not have the authorization number but have all other details) for consideration of exports towards the export obligation against the above said 5 EPCG Authorizations as per Policy Circular Number 7/2002 dated 11-07-2002, which allows to condone the procedural laps of not mentioning EPCG Authorisation number on the shipping bills relating to exports for fulfillment of EO under EPCG scheme for direct exports as well as third party exports.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 40 M/s. Surya Shakti Vessels Private Limited

F.No. HQRPRCAPPLY00002058AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EO Period against Advance Authorization No. 0511018593 dated 01/05/2023.

Applicant Statement: The firm has stated as below:

We have taken Advance License and Imported Raw material and exported 91% of our export order only 610 Pcs of Export Sl.2 is balance to Export S. Bill copy is attached for your reference, but under unavoidable circumstance our Export order has been cancelled. I have some export order from another buyer but due to expire of Export obligation period we could not export so please extend the E.O period for six month so we can export and redeemed our License and release Bank Guarantee.

-

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed

EOP extension of Advance Authorization No. 0511018593 dated 01.05.2023 for a period upto 01.05.2026, subject to payment of composition fees as per the policy provisions.

Case No. 41 **M/s. Zaibunco Industries Private Limited, Kanpur**

F.No. HQRPRCAPPLY00002064AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0611001945 dated 29/03/2023.

Applicant Statement: The firm has stated as below:

We hereby submit our application with the request to kindly grant us extension in export obligation period for 06 months . we are one star status holder manufacturer and exporter of synthetic & finished leather. We hereby further inform that due to world sluggish economy and due to COVID -19 and Ukraine - Russia War , Middle east disturbance due to Isreal - Hamas war and Economic Implications of Middle East Conflicts causing Shipping freight price goes up our buyer postpone the orders due to cost factor and demand has been very badly affected post COVID specially in EUROPE and because of that our buyer postpone the orders and for that reason we could not fulfill the export obligation against the above mentioned Authorization against which we already got imported specific raw material for this specific buyer . But now our buyer has placed the orders and we have also got the export consignment ready to be shipped but the above said Advance Authorisation has been expired for that we hereby humbly request to grant us the extension for six months so that we would be able to fulfill the export obligation . We once again humbly request to grant us the extension and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of Advance Authorization No. 0611001945 dated 29.03.2023 for a period upto 29.03.2026, subject to payment of composition fees as per the policy provisions.

Case No. 42 **M/s. Kedia Carbon Private Limited, West Bengal**

F.No. HQRPRCAPPLY00002069AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0211002908 dated 25/08/2022.



Applicant Statement: The firm has stated as below:

With reference to Advance Authorization No. 0211002908 Dt 25.08.2022, we wish to inform you that we have fulfilled the export obligation to the extend of 92% within the export obligation period i.e. 25.02.2024. For the balance export quantities and value cannot fulfill due to Low Wastage quantity allow/fixed by norms committee by New Delhi Head Quarter, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the full export obligation; hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of Advance Authorization No. 0211002908 dated 25.08.2022 for a period upto 25.08.2026, subject to payment of composition fees as per the policy provisions.

Case No. 43 M/s. Kedia Carbon Private Limited, West Bengal

F.No. HQRPRCAPPLY00002071AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0211003528 dated 07/12/2023.

Applicant Statement: The firm has stated as below:

With reference to Advance Authorization No. 0211003528 Dt 16.12.2022, we wish to inform you that we have fulfilled the export obligation to the extend of 92% within the export obligation period i.e. 16.06.2024. For the balance export quantities and value cannot fulfill due to Low Wastage quantity allow/fixed by norms committee by New Delhi Head Quarter, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the full export obligation; hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of Advance Authorization No. 0211003528 dated 07.12.2023 for a period upto 26.08.2026, subject to payment of composition fees as per the policy provisions.

Case No. 44 M/s. Nadi Airtechnics Private Limited, Chennai

F.No. HQRPRCAPPLY00002076AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0411005958 dated 04/09/2023.

Applicant Statement: The firm has stated as below:

Out of 90 Blowers exported 37 blowers are rejected and reimported. To repair and to re-export we would request you to extend the Export obligation period till end of September 2026. in this case 90 blowers were exported in 5 export invoices and 37 blowers were rejected covering 4 export invoices.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of Advance Authorization No. 0411005958 dated 04.09.2023 for a further period upto 30.09.2026, subject to payment of composition fees as per the policy provisions.

Case No.45 M/s. S.J.S. Enterprises Limited, Karnataka

F.No. HQRPRCAPPLY00002085AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0710106692 dated 18/09/2014.

Applicant Statement: The firm has stated as below:

We are one of the leading Self Adhesive Labels Manufacturers and exporter from Bangalore, Karnataka holding One Star Status Holder Certificate. We regularly importing raw materials and components for manufacture of Self Adhesive Labels and export it to our foreign Buyers (USA & Europe) on regular basis. With reference to the above subject, kindly note that we have obtained the above said Advance Authorization and we have imported the below given three inputs as per SION Number H-529 1.)Relevant Polycarbonate film /sheet relevant polycarbonate film/sheet: 75500 kgs 2.)Double Sided Adhesive Tape with release paper double : NIL (not imported) Sided adhesive tape 3.)Screen Printing Ink : NIL (not imported) For Export of 163200 K.G. of polycarbonate printed self adhesive labels for appliances/instruments (slotted /circular). While applying above authorization by oversight we have wrongly mentioned the export qty as 163200 KGS in place of 56000 KGS. We request you amend the export qty from 163200 KGS to 56000 KGS. Also as per above advance authorization within license validity period we have not made the export obligation fully and there is the shortfall in export obligation. Due to buyers order cancellation resulting in a shortfall in fulfilling the prescribed export obligations. We wish to highlight that the situation has now improved and we received the confirmation that they are willing to proceed with the quantity of export items. With due respect we kindly request an extension of the export obligation period for the Annual Advance Authorization No.0710106692

dtd.18.09.2014. We are seeking the extension of 6 months from the date of endorsement to rectify the shortfall and ensure compliance with the obligations. This extension will allow us the commitments. It is with the utmost sincerity that we approach you to consider our request, given the extenuating circumstances that were beyond our control. We believe that an extension would not only benefit us in achieving our export targets but would also contribute positively to the overall trade relations. We truly appreciate your understanding and support in this matter. Your favourable consideration of our request would be highly valued and acknowledged by M/s.SJS ENTERPRISES LTD., We are ready to committed to ensuring that the remaining export obligations are Met within the extended period. Due to unforeseen circumstances which were prevailing in the USA and European countries and the conflict between Russia and Ukraine, we pray to the PRC to kindly consider our request for extension of the export obligation period for the aforesaid Annual Advance Authorization so that the remaining shortfall could be completed. We shall be grateful to you for accepting our humble request.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0710106692 dated 18.09.2014 for a period upto 18.09.2018, subject to payment of composition fees as per the policy provisions.

Case No. 46 M/s. J B Chemicals and Pharmaceuticals Limited, Maharashtra

F.No. HQRPRCAPPLY00002154AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0311032863 dated 05/04/2024.

Applicant Statement: The firm has stated as below:

We could not complete our Export obligation within the given validity i.e within 12 months from the date of first import 26.04.2024 to 26.04.2024 Also major exports fulfilled within 1st EOP extn i.e. between 01.08.2024 to 02.05.2025 However please note that we have orders in hand for balance EO which will suffice the pending EO threfore requesting for 2nd EOP extn upto 25.04.2026 CA certified consumption certificate also attached with the application-PFA. Hope you find the same in order. Kindly arrange to do the needful.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of Advance Authorization No. 0311032863 dated 05.04.2024 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or

upto 25.04.2026, whichever is earlier subject to payment of composition fees as per the policy provisions.

Case No.47 M/s. BruckPharma Private Limited, Mumbai

F.No. HQRPRCAPPLY00002155AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0311032734 dated 02/04/2024.

Applicant Statement: The firm has stated as below:

We had obtained the above-referred Advance Authorization for export of TREXASAPH Methotrexate Injection BP 1000 mg / 10 ml (Pack size 10 ml) under PC-9 condition, with permission to import the input Methotrexate BP, as listed under Appendix 4J of the Foreign Trade Policy. In pursuance of the said authorization, we duly imported 17.70 Kgs of Methotrexate BP against Bill of Entry No. 3040292 dated 16.04.2024. However, despite our bona fide intention to fulfill the stipulated export obligation within the prescribed period, we were constrained from doing so due to cancellation of the confirmed export order by our overseas buyer, which was beyond our control and occurred without any fault or negligence on our part. We respectfully submit that the non-fulfilment of export obligation within the stipulated time was purely on account of the above unforeseen commercial circumstances and not due to any willful default or misuse of the authorization.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of Advance Authorization No. 0311032734 dated 02.04.2024 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or upto 16.04.2026, whichever is earlier subject to payment of composition fees as per the policy provisions.

Case No. 48 M/s. Mehadia Enterprises Private Limited, Nagpur

F.No. HQRPRCAPPLY00002157AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5011000909 dated 07/06/2023.

Applicant Statement: The firm has stated as below:



We respectfully request the PRC Committee to kindly grant an extension of Export Obligation (EO) under the PRC mechanism for the subject authorization. Due to circumstances beyond our control, we are unable to complete the EO within the stipulated period. The export orders are in progress, and we are committed to fulfilling the balance EO within the extended timeline. We humbly request your kind consideration and approval of the EO extension. Anticipating your favorable response.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5011000909 dated 07.06.2023 for a period upto 07.06.2027, subject to payment of composition fees as per the policy provisions.

Case No. 49 **M/s. J B Chemicals and Pharmaceuticals Limited, Maharashtra**

F.No. HQRPRCAPPLY00002158AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0311033896 dated 15/05/2024.

Applicant Statement: The firm has stated as below:

We could not complete our Export obligation within the given validity i.e within 12 months from the date of first import 31.05.2024 to 31.05.2025 Also major exports fulfilled within 1st EOP extn i.e. between 01.11.2025 to 25.11 .2025 However please note that we have orders in hand for balance EO which will suffice the pending EO therefore requesting for 2nd EOP extn upto 30.05.2026 CA certified consumption certificate also attached with the application-PFA. Hope you find the same in order. Kindly arrange to do the needful.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311033896 dated 15.05.2024 for a period upto 30.05.2026, subject to payment of composition fees as per the policy provisions.

Case No. 50 **M/s. Macleods Pharmaceuticals Ltd, Maharashtra**

F.No. HQRPRCAPPLY00002160AM2

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0311026941 dated 08/09/2023.

Applicant Statement: The firm has stated as below:

We have imported 3.0 kgs API and have fulfilled 100% EO value wise and quantity wise, but last export under one shipping bill is made outside EOP. Although, we have manufactured finished goods covered in last shipping bill in April'2025 but due to unfavorable market conditons our buyer could not procure the goods on time and part export obligation equivalent to 0.269 kgs API was fulfilled after expiry of EOP. Import under the AA was made on 06.12.2023. RA has allowed EOP extension upto 06.06.2025. Our last shipping bill date is filed within EOP i.e. 06.06.2025 but LEO date is outside EOP i.e. 17.06.2025. Hence, we hereby submit request for EOP extension for further 11 days i.e. upto 17.06.2025 for regularisation purpose only.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311026941 dated 08.09.2023 for a period upto 17.06.2025 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 51 M/s. Prism Industries Private Limited, Gujarat

F.No. HQRPRCAPPLY00002163AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 3411002554 dated 19/07/2022.

Applicant Statement: The firm has stated as below:

We had exported Quinine Hydrochloride BP to M/s. Eagle Pharmaceuticals Uganda Ltd. but even though our lot of follow up, they have not made payment (correspondence and application in ANF 8A at Trade disputes attached). Now, we need to export further under the license to complete our shortfall E.O. and therefore, we need E.O. extension.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3411002554 dated 19.07.2022 for a period upto 19.07.2026, subject to payment of composition fees as per the policy provisions.

Case No. 52 M/s. S.J.S. Enterprises Limited, Bangalore

F.No. HQRPRCAPPLY00002170AM26

Meeting No.16AM26 held on 26.02.2026



Subject: Extension of EOP against Advance Authorisation No. 0710092812 dated 01/01/2013.

Applicant Statement: The firm has stated as below:

We are one of the leading Self Adhesive Labels Manufacturers and exporter from Bangalore, Karnataka holding One Star Status Holder Certificate. We regularly importing raw materials and components for manufacture of Self Adhesive Labels and export it to our foreign Buyers (USA & Europe) on regular basis. With reference to the above subject, kindly note that we have obtained the above said Annual Advance Authorization and we have imported the below given three inputs as per SION Number H- 529 1.)Relevant Polycarbonate film : 58349.60 KGS. 2.)Double Sided Sheet : 1830 KGS 3.)RESIN: 6773.87 KGS 4.)Screen Printing Ink : 98.20 KGS For Export of POLYCARBONATE PRINTED SELF ADHESIVE LABELS FOR APPLIANCES/INSTRUMENTS (SLOTTED /CIRCULAR). As per above annual advance authorization within license validity period we have not made the export obligation fully and there is the shortfall in export obligation. Due to buyers order cancellation resulting in a shortfall in fulfilling the prescribed export obligations. We wish to highlight that the situation has now improved and we received the confirmation that they are willing to proceed with the quantity of export items. With due respect we kindly request an extension of the export obligation period for the Annual Advance Authorization No.0710092812 dtd.01.01.2013. We are seeking the extension of 6 months from the date of endorsement to rectify the shortfall and ensure compliance with the obligations. This extension will allow us the commitments. It is with the utmost sincerity that we approach you to consider our request, given the extenuating circumstances that were beyond our control. We believe that an extension would not only benefit us in achieving our export targets but would also contribute positively to the overall trade relations. We truly appreciate your understanding and support in this matter. Your favourable consideration of our request would be highly valued and acknowledged by M/s.SJS ENTERPRISES LTD., We are ready to committed to ensuring that the remaining export obligations are Met within the extended period. Due to unforeseen circumstances which were prevailing in the USA and European countries and the conflict between Russia and Ukraine, we pray to the PRC to kindly consider our request for extension of the export obligation period for the aforesaid Annual Advance Authorization so that the remaining shortfall could be completed.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0710092812 dated 01.01.2013 for a period upto 01.01.2017, subject to payment of composition fees as per the policy provisions.

Case No. 53 M/s. Opera Global Private Limited

F.No. HQRPRCAPPLY00002176AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0511018913 dated 19/05/2023.

Applicant Statement: The firm has stated as below:

We are a certified AEO T2 holder and a Two-Star Manufacturer Exporter in the Readymade Garments sector, engaged in export business with our overseas buyers for the last 22 Years. We would like to bring to your attention that we have already imported 95% fabrics and have already sent 90% export of the goods against the above mentioned subject. We always import fabrics according to our established export average. Please be informed that the current garment sector is highly competitive, and at present there is no profit margin in this sector. We also confirm that we never import even a single square meter of excess fabric beyond what is required for export purposes. At present, approximately 2500 workers are working with us, and their livelihoods depend directly on the smooth functioning of our export operations. Given the recent challenges faced by the garment export industry, particularly the 50% tariff imposed by the USA, we are actively exploring alternative international markets to sustain our operations and workforce.

Grounds for Delay and Required EO Extension: 1. We are submitting our PRC request first time for EO Extension of balance export quantity for export Sr.No.1 rest all, we have already exported. 2. Due to 50% tariff imposed by the USA we could not shipped the balance part of goods. We have already discussed with the new buyer in Gulf Country for the exporting balance readymade garments so that we can made 100% export obligation or save the custom duty. This is a genuine case and we request you to please Extend the EO Validity till 30.01.2026 regarding balance qty of export

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511018913 dated 19.05.2023 for a period upto 19.11.2025, subject to payment of composition fees as per the policy provisions.

Case No. 54 **M/s. GEE Filaments Private Limited, Surat**

F.No. HQRPRCAPPLY00002181AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5211001118 dated 10.08.2021.

Applicant Statement: The firm has stated as below:

We had obtained an advance authorization from the RLA, Surat and procured raw material from indigenous supplier against invalidation letter issued under above advance authorization. We have completed 97.08% exports within extended validity period, but 2.92% exports have been delayed and done it out of extended validity due to overseas buyer cancelled the order and took



some time to get further orders. Also note that due to interim break of export activity, further extension of 6 months from RLA after 1st extension has not obtained due to an oversight. In view of above, we humbly request to your good office to please take a sympathetic view and grant us EO extension for 8 months from 1st extended validity period for regularization purpose only. We will pay applicable composition fee for extension.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5211001118 dated 10.08.2021 for a period upto 10.02.2024 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 55 M/s. Jindal Spinning Mills Limited, Haryana

F.No. HQRPRCAPPLY00002182AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 3311001047 dated 19/01/2023.

Applicant Statement: The firm has stated as below:

We, M/s Jindal Spinning Mills Limited a recognized manufacturer and exporter of Acrylic Yarn bearing HSN: 55096900 with our registered office located at G 3 , INDUSTRIAL AREA Contact No: 919996605137 , PANIPAT , PANIPAT , HARYANA,132103 and holding IEC No. 3308005204 humbly submit this application seeking a compassionate consideration. Request letter is attached for your kind reference mentioning all the facts regarding NON-fulfillment of EO.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3311001047 dated 19.01.2023 for a period upto 18.01.2027, subject to payment of composition fees as per the policy provisions.

Case No. 56 M/s. Jindal Spinning Mills Limited, Haryana

F.No. HQRPRCAPPLY00002183AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 3311000788 dated 08/07/2022, 3311000819 dated 29/07/2022, 3311000854 dated 24/08/2022, 3311000845 dated 17/08/2022, 3311000868 dated 30/08/2022.

Applicant Statement: The firm has stated as below:

We, M/s Jindal Spinning Mills Limited a recognized manufacturer and exporter of Acrylic Yarn bearing HSN: 55096900 with our registered office located at G 3 , INDUSTRIAL AREA Contact No: 919996605137 , PANIPAT , PANIPAT , HARYANA, 132103 and holding IEC No. 3308005204 humbly submit this application seeking a compassionate consideration. Request letter is attached for your kind reference mentioning all the facts regarding NON-fulfillment of EO.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization Nos. 3311000788 dated 08.07.2022, 3311000819 dated 29.07.2022, 3311000854 dated 24.08.2022, 3311000845 dated 17.08.2022, 3311000868 dated 30.08.2022 for a period upto 08.07.2026, 29.07.2026, 24.08.2026, 17.08.2026 and 30.08.2026 respectively, subject to payment of composition fees as per the policy provisions.

Case No. 57 M/s. Som Distilleries and Breweries Limited, Madhya Pradesh

F.No. HQRPRCAPPLY00002186AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5611000746 dated 11/01/2022.

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the

Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5611000746 dated 11.01.2022 for a period upto 11.01.2026, subject to payment of composition fees as per the policy provisions.

Case No. 58 M/s. Som Distilleries and Breweries Limited, Bhopal

F.No. HQRPRCAPPLY00002187AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5611000801 dated 23/02/2022.

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5611000801 dated 23.02.2022 for a period upto 23.02.2026, subject to payment of composition fees as per the policy provisions.

Case No. 59 **M/s. Som Distilleries and Breweries Limited, Madhya Pradesh**

F.No. HQRPRCAPPLY00002188AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5611000805 dated 24/02/2022.

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5611000805 dated 24.02.2022 for a period upto 24.02.2026, subject to payment of composition fees as per the policy provisions.



Case No. 60 **M/s. Som Distilleries and Breweries Limited, Madhya Pradesh**

F.No. HQRPRCAPPLY00002189AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5611000873 dated 30/03/2022.

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek clarification from the firm regarding the period of extension of EoP required.

Case No. 61 **M/s. Som Distilleries and Breweries Limited, Madhya Pradesh**

F.No. HQRPRCAPPLY00002190AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5611000871 dated 30/03/2022.

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5611000871 dated 30/03/2022 for a period upto 30.03.2026, subject to payment of composition fees as per the policy provisions.

Case No. 62 **M/s. Som Distilleries and Breweries Limited, Madhya Pradesh**

F.No. HQRPRCAPPLY00002191AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5611000802 dated 23/02/2022

Applicant Statement: The firm has stated as below:



The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5611000802 dated 23.02.2022 for a period upto 23.02.2026, subject to payment of composition fees as per the policy provisions.

Case No. 63 M/s. Som Distilleries and Breweries Limited, Madhya Pradesh

F.No. HQRPRCAPPLY00002192AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5611001444 dated 30/12/2022.

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year

extension). These circumstances primarily included: severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek clarification from the firm regarding the period of extension of EoP required.

Case No. 64 **M/s. Som Distilleries and Breweries Limited, Madhya Pradesh**

F.No. HQRPRCAPPLY00002193AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 1111000006 dated 30/03/2022

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client



contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1111000006 dated 30/03/2022 for a period upto 30.03.2026, subject to payment of composition fees as per the policy provisions.

Case No. 65 **M/s. Som Distilleries and Breweries Limited, Madhya Pradesh**

F.No. HQRPRCAPPLY00002194AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5611001461 dated 09/01/2023.

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of

40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek clarification from the firm regarding the period of extension of EoP required.

Case No. 66 **M/s. Som Distilleries and Breweries Limited, Madhya Pradesh**

F.No. HQRPRCAPPLY00002195AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5611001489 dated 19/01/2023.

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5611001489 dated 19.01.2023 for a period upto 23.12.2026, subject to payment of composition fees as per the policy provisions.

Case No. 67 **M/s. Som Distilleries and Breweries Limited, Madhya Pradesh**

F.No. HQRPRCAPPLY00002196AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5611001496 dated 21/01/2023

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5611001496 dated 21.01.2023 for a period upto 07.12.2026, subject to payment of composition fees as per the policy provisions.

Case No. 68 **M/s. Som Distilleries and Breweries Limited, Madhya Pradesh**

F.No. HQRPRCAPPLY00002197AM26

Meeting No.16AM26 held on 26.02.2026

Subject: Extension of EOP against Advance Authorisation No. 5611001499 dated 21/01/2023

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5611001499 dated 21.01.2023 for a period upto 07.12.2026, subject to payment of composition fees as per the policy provisions.



Other Decision

The Committee further deliberated on measures to facilitate exporters in obtaining amendments/extensions/revalidations and other relaxations in accordance with the decisions of the PRC, without the need for physical visits to the concerned Regional Authority. In line with the Government's e-Governance and ease of doing business initiatives, the Chairman informed the EGTF Division to develop appropriate digital framework on the DGFT portal to enable seamless and direct implementation of PRC decisions online, ensuring greater transparency, efficiency, and convenience for exporters.

The meeting ended with a vote of thanks to the Chair

